

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1559/2004

This the 1st day of July, 2004

HON'BLE JUSTICE SH. V.S.AGGARWAL, CHAIRMAN
HON'BLE SH. S.A.SINGH, MEMBER (A)

1. Mohinder Mohan Toora
R/o Jr. Libertad 1102, Magdalena,
Lima, Peru (South America)
Through his Legal & Lawful Attorney.
2. Sh. Joginder Paul
s/o Sh. Bhag Ram,
R/o CB-99 D, DDA Flats,
Hari Nagar,
New Delhi-10064.

...Applicants.

(By advocate: Shri R.P.Luthra)

Versus

Union of India through

1. The Secretary,
Ministry of External Affairs,
Govt. of India,
South Block,
New Delhi.
2. The Secretary,
DOP&T,
Govt. of India,
North Block,
New Delhi.

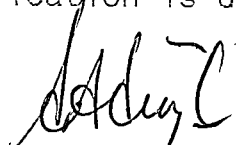
...Respondents


O R D E R (ORAL)

By Justice Sh. V.S.Aggarwal, Chairman

Learned counsel for the applicants states that he may be permitted to withdraw the present application with liberty to file fresh application when the applicants can establish that they were employed by the respondents. Allowed as prayed.

2. Subject to aforesaid, the Original Application is dismissed as withdrawn.


(S. A. Singh)
(Member (A))


(V. S. Aggarwal)
Chairman

/kdr/